

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1320
ANSWERED ON 9TH FEBRUARY, 2017

TRAFFIC JAM

1320. SHRI SUSHIL KUMAR SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware of the fact that traffic jams in the major metropolitan cities and on National Highways (NHs) are causing hardship to the travellers and adverse impact on the economy and development of the country;

(b) if so, the details thereof including the complaints received pertaining to traffic jams along with the steps taken by the Government in this regard during the last year and the current year;

(c) whether the recent blocking of NH by formation of a human chain in Bihar has come to the notice of the Government, if so, the details thereof and the steps taken by the Government in this regard;

(d) whether the Government proposes to constitute a task force to deal with the problems of traffic jams; and

(e) if so, the details thereof and the other steps taken/being taken/proposed to be taken by the Government to deal with the aforementioned issues?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) to (b) Provisions are available under chapter VIII & Chapter XIII of the Motor Vehicle Act, 1988 for 'Control of Traffic' and Offences and imposing penalties for violation of traffic rules. However, Enforcement of the provisions of traffic rules comes under the purview of State Governments.

(c) to (d) No, Madam.

(e) Doesn't arise in view of above.
